

Reports and Accounts (2022-23) of the AI Engineering Services Limited, New Delhi; and the Hotel Corporation of India Limited, New Delhi and related papers

नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले): महोदय, कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) (ख) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) (a) Annual Report and Accounts of the AI Engineering Services Limited, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report and Accounts of the Hotel Corporation of India Limited, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (c) Statements giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (i) and (ii) See No. L. T. 394/18/24]

Report of the Comptroller and Auditor General of India

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SURESH GOPI): Sir, I lay on the Table, under sub-section (2) of section 19A of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971, a copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India on Information Systems Audit of selected Central Public Sector Enterprises — Union Government (Commercial) — Ministry of Petroleum and Natural Gas No. 2 of 2024 (Compliance Audit Observations).

[Placed in Library. See No. L. T. 652/18/24]